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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 44 of 2017 in CP No. 38/169 - 115/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017**

Name of the Company: Hemalben Amitbhai Modi

V/s.

Aishwarya Lifestyle Pvt. Ltd. & Ors.

Section of the Companies Act: Section 169 r/w 115 of the Companies Act,
2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Rashesh S. Sanjanwala	Sr. Adv.	Applicant	<i>R.S.</i> Rashesh
2.	Dushyant D. Sheth	Advocate	Applicant	<i>Dushyant</i>
3.	Jaimin R. Dave	Advocate	Applicant	<i>J.R.D.</i>
4.	Rep. No. Arjun R. Sheth	Adv. & Solicitor	Respondent	<i>Arjun Sheth</i>

ORDER

Learned Senior Advocate Mr. Rashesh S Sanjanwala with Learned Advocate Mr. Jaimin Dave present for Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent no. 1.

Learned counsel for petitioner not pressed the main petition as well as IA 44/2017 in view of filing of CP 44/2017 with liberty to revise.

Hence, CP 38/2017 and IA 44/2017 are dismissed not pressed. No order as to costs.

B. R. 19/17
**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of April, 2017.